

(ii) "In accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December, 1957, agreed without any amendment to the Capital Issues (Control) Amendment Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 4th December, 1957".

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th December, 1957, agreed without any amendment to the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 5th December, 1957".

(iv) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Excises and Salt (Amendment) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 4th December, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

STAY-IN-STRIKE OF WORKERS OF MUIR MILLS, KANPUR

Shri Jagdish Awasthi (Bilhaur): Under Rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance

and I request that he may make a statement thereon:—

"The situation resulting from stay-in-strike of workers of Muir Mills, Kanpur".

The Deputy Minister of Labour (Shri Abid Ali): The Muir Mills, Kanpur, is under the direction and supervision of a Committee of Management appointed by the Allahabad High Court. Without any notice the workers went on stay-in-strike from 2nd December demanding payment of wages due for the second fortnight of September, 1957, and lay-off compensation for the period of lay off from 28th September to 1st November, 1957. About 5,540 workers are involved. The reason for the non-payment of the dues is financial difficulties and change in management. On the 6th, the management put up a notice calling the workers on strike to report for duty immediately assuring that no action against strikers would be taken, that payment of arrears would be made in instalments and that the arrears due to workers would be given priority over other creditors. The workers did not respond to this notice and hence the management put up another notice declaring a lock-out with effect from 8th December. The State Government authorities had issued show-cause notice on all members of the Managing Committee and the Manager to show cause why they should not be proceeded with under the Payment of Wages Act. So far as lay-off compensation is concerned, under the Industrial Disputes Act, the workmen concerned have to file applications to the State Government which is authorised to recover it as if it were an arrear of land revenue.

Shri S. M. Banerjee (Kanpur): May I put one question?

Mr. Speaker: It is not permissible to put any question.

Shri S. M. Banerjee: I tabled an adjournment motion. It was disallowed. Then I gave this notice. It is a very important matter.

Mr. Speaker: I agree. That is why I allowed the Calling Attention Notice.

Shri S. M. Banerjee: I want to put only one question. It is an important matter.

Mr. Speaker: No. Afterwards he can table questions on this. Let him send a question.

ELECTION TO COMMITTEE

COURT OF ALIGARH MUSLIM UNIVERSITY

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): On behalf of Maulana Azad, I beg to move:

"That in pursuance of sub-clause (xviii) of clause (1) of Statute 8 of the Statutes of the Aligarh Muslim University read with section 38 of the Aligarh Muslim University Act, 1920, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the said University vice late Shri Saif F. B. Tyabji."

Mr. Speaker: I shall put the motion to the vote.

Shri Banga (Tenali): I would have expected my hon friend either to publish some report or to give us some brief account of the work that is turned out by our representative in that University. In the same way we are electing quite a number of people to a number of universities.

Mr. Speaker: Order, order. If Shri Tyabji had been alive here, would the hon. Member have put this question to this House? Such questions can be raised when a motion for appointing Members comes for the first time before the House. After the election, he passed away. We are merely substituting another Members from this House.

Shri Banga: I am sorry.

Mr. Speaker: I shall put the motion to the vote of the House.

The question is:

"That in pursuance of sub-clause (xviii) of clause (1) of statute 8 of the Statutes of Aligarh Muslim University read with Section 38 of the Aligarh Muslim University Act, 1920, the Members of Lok Sabha do proceed to elect in such manner as the Speaker may direct one member from among themselves to serve as a member of the Court of the said University vice late Shri Saif F. B. Tyabji."

The motion was adopted.

CITIZENSHIP (AMENDMENT) BILL*

12.57 hrs.

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to amend the Citizenship Act, 1955.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Citizenship Act, 1955".

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

Shrimati Beena Chakravarty (Basir hat): On a point of information. At this very late stage of the Parliament session, are we expected also to discuss it and pass it? It is just being introduced. Even yesterday, we had two such Bills. These new Bills—two or three—are coming to us every day.

Mr. Speaker: Was it considered in the Business Advisory Committee?

Shrimati Beena Chakravarty: I would like to know whether....

*Published in the Gazette of India Extraordinary Part II—Section 2 dated....1956.